

From January, these men were under the cover of the FBI and it was in touch with these people and all the conversation with these people had been video taped. So, they were doing the job. So, let us take it at its face value. What the CIA is doing or not doing, well, it is a matter of speculation, it is a matter of conjecture. Let us take this opportunity for what it is. Let the Prime Minister go and I am sure nothing will happen to him. But I will utter one warning. He is not going only to United States. He is going to France; he going to Egypt : He is going to Algeria.

SHRI BASUDEB ACHARIA : He is going to Soviet Union also.

SHRI G. G. SWELL : Soviet Union apart, because these things would not happen there. We know that there is a different system. I think that there is reason also to ensure his safety in France. I do not know about Egypt and Algeria. If harm is to be done, it can be done anywhere in the world and therefore I will request the Minister to look into this also.

MR. SPEAKER : Has Prof. Madhu Dandavate leave of the House to withdraw his amendment ?

HON. MEMBERS : Yes.

The amendment was, by leave, withdrawn.

MR. SPEAKER : I shall put the motion moved by Shri Swell to the vote of the House.

The question is :

“That this House takes note of and views with great concern the report of the uncovering of a plot by the American Federal Bureau of Investigation to assassinate the Prime Minister during his impending visit to the United States.”

The motion was adopted.

MESSAGES FROM RAJYA SABHA —Contd.

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :

“In accordance with the provisions of rule III of the Rules of Procedure and

Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Companies (Amendment) Bill, 1985, which has been passed by the Rajya Sabha at its sitting held on the 14th May, 1985.”

COMPANIES (AMENDMENT) BILL

As Passed by Rajya Sabha

SECRETARY GENERAL : Sir, I lay on the Table of the House the Companies (Amendment) Bill, 1985, as passed by Rajya Sabha.

18.30 hrs.

HALF-AN-HOUR DISCUSSION

[English]

Spécial Charger and Return Fare Facility to Cities Outside India

MR. SPEAKER : Now Half-an-Hour Discussion.

SHRI DIGVIJAY SINH (Surendranagar) : Mr. Speaker, I rise to raise a debate on the biggest and the most dynamic industries in the world which is tourism and before I deliberate on the subject, let me thank you for allowing me to raise a debate on this subject. It is because tourism and civil aviation was not given a chance for discussion under the Demands.

Even in India, it is an industry which today has a foreign exchange earning of Rs. 1,030 crores and the tourist arrivals in the year, 1983-84 were somewhere around 8,84,730. Of course, this includes the ethnic tourist arrivals as well and it is an industry which has great future. I need not at this juncture go into the details of what the potential it of tourism arrivals into India are. But let me tell you that this is an industry with this kind of magnitude of foreign earnings. The import content of promoting this industry is only less than 1%. So, it is not foreign exchange earnings against any export as of today. As far as its potentialities of giving direct and indirect employment in various fields whether it is sophisticated industry or whether it is handicrafts is concerned, it is unlimited.